

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 271 OF 2018 &
IA NOS. 1065 & 1064 OF 2018

Dated: 27th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Central Arecanut and Cocoa Marketing & Processing Co-operative Limited **Appellant(s)**

Vs.

Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-4

ORDER

Admit.

IA NO. 1064 OF 2018
(for exemption from filing certified copy of the Impugned Order)

The learned counsel, Mr. Anantha Narayan M.G., appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing certified copy of the impugned order. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing certified copy of the impugned order is granted to the

Appellant. IA is allowed. With these observations, the instant IA stands disposed of.

APPEAL NO. 271 OF 2018 &
IA NO. 1065 OF 2018

Learned counsel, Mr. Anantha Narain M.G., appearing for the Appellant submitted that, the instant matter may kindly be posted along with Appeal No. 42 of 2018 which is already listed on 15.11.2018.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

List this matter along with Appeal No. 42 of 2018 on **15.11.2018**, as requested.

(S. D. Dubey)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member